

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/MP/2024

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain Change in Law events which mandate cofiring of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited's 1320 MW Power Project located in Haryana.

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, JPL
Shri Damodar Solanki, Advocate, JPL
Ms. Anumeha Smiti, Advocate, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Aashwyn Singh, Advocate, TPTCL
Shri Aniket Kanhaa, Advocate, TPTCL
Shri Nitish Gupta, Advocate, TPDDL
Ms. Aastha Bansal, Advocate, TPDDL
Shri Harshwardhan Singh, Advocate, TPDDL
Ms. Poorva Saigal, Advocate, Haryana Utilities
Shri Shubham Arya, Advocate, Haryana Utilities
Shri Rishabh Saxena, Advocate, Haryana Utilities

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an additional two weeks to file rejoinder(s). Accepting this request, the Commission granted the Petitioner an additional two weeks for filing its rejoinder(s).

2. The Petition will be listed for hearing on **24.2.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

